

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.116
IB-3225(ND)/2019

IN THE MATTER OF:

Ajay Kumar Talesara.

....FINANCIAL CREDITOR

Vs.

Suncity Hi-Tech Infrastructure Pvt Ltd.

....CORPORATE DEBTOR

SECTION

U/s 7 of IBC, 2016

Order delivered on 17.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:

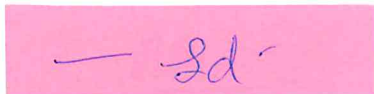
For the Respondent

: Mr. Anurag Ranjan, Advocate

ORDER

No one has represented the Financial Creditor at the time of virtual hearing of the matter. Counsel for the Corporate Debtor is present. The Corporate Debtor has not yet filed the reply in the matter. Therefore, the Counsel has prayed for grant of 10 days time to file the reply. The time prayed for is granted. Post this matter after two weeks.

List the matter on 10.09.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)